

09.10.2020.

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C.

The present application for release of vehicle Motorcycle bearing No. **DL 13 SS 9059** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Satender wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

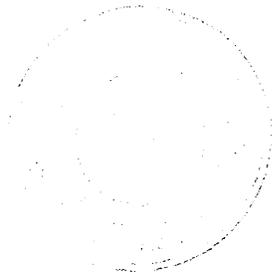
“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

State Vs. Imran Khan
eFIR No.: 21936/2020
PS :Shakarpur
U/s:379/411 IPC

09.10.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Cl. Sh. Pradeep Kr. Singh for applicant/accused through V.C.

Bail application perused. Reply of IO perused.

As per the reply of IO, accused Imran Khan has not been formally arrested in the present case. Hence, the present application is dismissed as premature.

Copy of this order be sent to Ld. Cl for applicant/accused on his email ID. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

09.10.2020.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant through V.C.

The present application for release of mobile phone **VIVO Black Colour** on Superdari has been filed by the applicant.

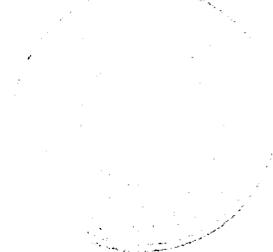
Reply has been filed under the signature of HC Inder wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 05, Floor,
Karkardooma Court, Delhi

State Vs. Mohd. Maqsood
FIR No.: 335/2020
PS :Shakarpur
U/s:33 Excise Act

09.10.2020.

Present: Ld. APP for the state is present through VC.
None for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Mohd. Maqsood, duly forwarded by the Jail Superintendent.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has mentioned in the application that accused is in J/C since 05.08.2020. Ld. Counsel has further mentioned that accused is not a previous convict and has been falsely implicated in the present case. It has been further submitted that accused belongs to a poor family.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

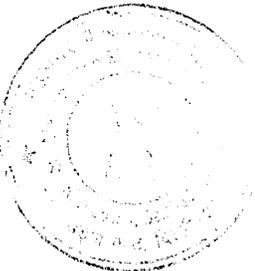
Heard both the parties.

In the present case, accused is in J/C since 04.08.2020. Case property has already been recovered. As per the reply of IO, there is no previous involvement of accused and Chargesheet has also been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- to the satisfaction of the Jail Superintendent** and subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Jail Superintendent concerned is directed to transmit the personal bond of accused to the Court, at the earliest.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and copy be also sent to the Jail Superintendent concerned for information to the accused. The Jail Superintendent concerned is directed to inform the family members of the accused of the factum that the accused has been released on bail in this case. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

STATE VS. NOT KNOWN
FIR No E-39908/19
PS : PIA
U/s: 379 IPC
JUDGE (A) MM-05 (EAST)
DISTRICT COURT, DELHI

State Vs. Not known
FIR No E-39908/19
PS : PIA
U/s: 379 IPC

09.10.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Cl. Sh. Jain Saheb for applicant through V.C.

The present application for release of vehicle scooty bearing No. DL 5 SCF 8929 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ramesh Pal wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

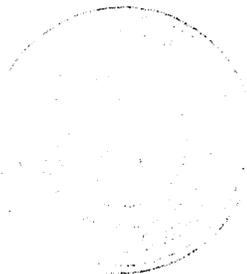
“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

State Vs. Om Parkash & ors.
FIR No: 462/04
PS :Krishna Nagar
U/s:325/323/34 IPC

09.10.2020.

Present:- Ld. APP for the State is present through VC.
None for applicant through V.C.

Application perused. Let the present application be put up
with file on 12.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020



State Vs. Imran Ali
FIR No.793/2006
PS : Shakarpur
U/s: 323/324 IPC

09.10.2020.

Present:- Ld. APP for the State is present through VC.
None for applicant through V.C.
Put up with file on 13.10.2020


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

AANKANSHA VYAS
District Court Magistrate
Room No. 48, 1st Floor,
Karkardooma Court, Delhi

STATE Vs. Unknown
EFIR No.:021291/20
PS:PIA
U/s: 379 IPC

09.10.2020

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Cl. Sh. Ajay Kr. for applicant through V.C.

The present application for release of vehicle motorcycle bearing **No. DL5S-AV-4091** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Shri Rama wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

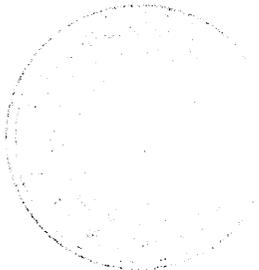
“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

10/10/2020
10:10:10 AM
MM-05 (East)/KKD Court
Mansarovar Court, Delhi

STATE Vs. Vinod Jaiswal
EFIR No.:024734/20
PS:Krishna Nagar
U/s: 379/411 IPC

09.10.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Cl. Sh. Ajay Kr. for applicant through V.C.

The present application for release of vehicle scooty bearing No. **DL14SA2278** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Satish Chand wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020



FIR No.: 167/2019
PS : Krishna Nagar
State Vs. Himanshu

09.10.2020.

Present:- Ld. APP for the State is present through VC.

Asstt. Ahlmad has informed the undersigned that the present application is not traceable. He is directed to trace out the same put up on 13.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

आकांक्षा व्यास
महोदय, कोर्ट क्लर्क
सुप्रीम कोर्ट, दिल्ली
राष्ट्रीय न्यायालय, दिल्ली

FIR No.: 243/2020
PS : Shakarpur
U/s: 279/337/304 IPC

09.10.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

Application perused. Reply of IO perused. As per the reply of IO, the FIR No: 243/2020 PS: Shakarpur is lodged Under Sections which are different from the ones mentioned in the present application. Further, as per the reply received, in the above said FIR, the vehicle in question is not seized.

Hence, application is being disposed off as infructuous.

Copy of this order be sent to Ld. Cl. for applicant through email and order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

Ramesh Kumar Arora VS. 1. SHO Krishna Nagar
2. Indu Sharma, Branch Manager, Canara Bank

06.10.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

Application on behalf of applicant for calling the status of
the complaint dated 18.06.18 registered vide DD No. 36B, perused.

Let report on the present application be called from the
SHO of PS concerned for 13.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

STATE OF DELHI
JUDICIAL DEPARTMENT
MUMBAI COURT
DELHI

State Vs. Unknown
FIR No.: 452/2020
PS :Krishna Nagar
U/s:379/356/34 IPC

09.10.2020.

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C.

The present application for release of mobile phone **ASUS Z ENFONE** on Superdari has been filed by the applicant.

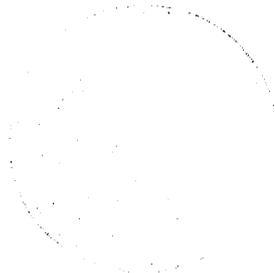
Reply has been filed under the signature of ASI Ashok Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

State Vs. Unknown
FIR No.: 262/20
PS :PIA
U/s:379/411 IPC

09.10.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Cl. Ms. Archana Verma for applicant through V.C.

Application perused. It has been noted that similar application for release of mobile phone Samsung J-6 was filed earlier and the same has already been disposed off on 08.10.2020.

Hence, the present application is being disposed off as infructuous.

Copy of this order be sent to Ld. Cl. for applicant through email and order be also uploaded on the website of District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

State Vs. Suneet Kr. Sharma
FIR No.: 0198/2018
PS :PIA
U/s:279/338 IPC

09.10.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Cl. Sh. Chetra Pal Singh for applicant through V.C.

Application for release of Driving Licence on behalf of applicant, perused. Reply of IO perused.

In view of the limited relief sought in the present application, application stands allowed. The D.L. of the applicant be released to the rightful owner, for the purpose of renewal, upon retaining self attested copy of the same and the D.L. holder is directed to re-deposit the D.L. after renewal.

Copy of this order be sent to the Ld. Cl/applicant through email. Order be also uploaded on the website of District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

09.10.2020.

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C.

The present application for release of vehicle bearing No. **DL13ST-4919** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Nafees Khan wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

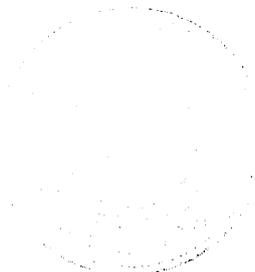
“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

State Vs. Gillin
FIR No.148/19
PS : Shakarpur
U/s: 420/34 IPC

09.10.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

Application perused. Perusal of record reveals that similar application was filed earlier and status report received from the Jail Superintendent, was directed to be supplied to the Ld. Cl., vide order dated 30.09.2020.

Hence, the present application stands disposed off as infructuous. Copy of this order be sent to the Ld. Cl on his email ID. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

STATE VS. NOT KNOWN
EFIR No. 00395/2020
PS : Krishna Nagar
U/s: 379/411 IPC
District Court, Delhi

State Vs. Not known
EFIR No.00395/2020
PS : Krishna Nagar
U/s: 379/411 IPC

09.10.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Cl. Sh. Prakash kain for applicant through V.C.

The present application for release of mobile phone **VIVO 1916** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Anand Pal wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

State Vs. Unknown
FIR No.: 275/2020
PS :PIA
U/s:279/337 IPC

State Vs. Unknown
FIR No.: 275/2020
PS :PIA
U/s:279/337 IPC

09.10.2020.

Present:- Ld. APP for the State is present through VC.

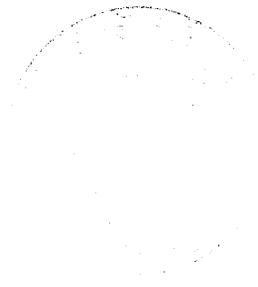
None for applicant through V.C.

Application perused. Reply of IO perused.

As per the reply of IO, the status of insurance of the vehicle in question, as on the date of the accident, is yet to be verified.

IO/SH of PS concerned is directed to file fresh reply on 13.10.2020.

Copy of this order be sent to the Ld. CI on his email ID. Order be also uploaded on the website of District Courts.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

State Vs. Unknown
EFIR No.: 23661/2020
PS :Shakarpur
U/s:379 IPC

09.10.2020.

Fresh application on behalf of applicant for r release of vehicle bearing No. UP14BL4030, on superdari, received by way of email.

Present:- Ld. APP for the State is present through VC.
None for applicant through V.C.

IO/SHO of PS concerned to file reply on 12.10.2020.


(Aakankshā Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

State Vs. Sunil
EFIR No.: 21334/2019
PS :Shakarpur
U/s:379/411 IPC

09.10.2020.

Fresh application U/s 437 Cr.P.C. for bail on behalf of accused, received by way of email.

Present:- Ld. APP for the State is present through VC.
None for applicant through V.C.

IO/SHO of PS concerned to file reply on 12.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

State Vs. Unknown
FIR No.: 264/2020
PS :PIA
U/s:379/34 IPC

09.10.2020.

Fresh application on behalf of applicant for r release of vehicle Auto bearing No. DL-1NCR-0549, on superdari, received by way of email.

Present:- Ld. APP for the State is present through VC.
None for applicant through V.C.

IO/SHO of PS concerned to file reply on 12.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020



State Vs. Mohd. Amir
FIR No.: 024469/2020
PS :Krishna Nagar
U/s:379/411 IPC

09.10.2020.

Fresh application U/s 437 Cr.P.C. for bail on behalf of accused, received by way of email.

Present:- Ld. APP for the State is present through VC.
None for applicant through V.C.

IO/SHO of PS concerned to file reply on 12.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020

State Vs. Himanshu Sharma
FIR No.: 409/2020
PS :Shakarpur
U/s:307/34 IPC & 27/54/59 A.Act

09.10.2020.

Fresh application for surrender on behalf of accused, received by way of email.

Present:- Ld. APP for the State is present through VC.
None for applicant through V.C.
Relist for consideration on 14.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020



State Vs. Rishu Kumar
FIR No.: 264/2020
PS :PIA
U/s:394/34 IPC

09.10.2020.

Fresh application U/s 437 Cr.P.C. for bail on behalf of accused, received by way of email.

Present:- Ld. APP for the State is present through VC.
None for applicant through V.C.
IO/SHO of PS concerned to file reply on 12.10.2020.

—Sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 09.10.2020